

NOTICE FOR TENDER

Commercial Court, Alipore, South 24 Parganas
12, Biplabi Kanailal Bhattacharjee Sarani, Minority Building, 2nd Floor
Kolkata- 700027

Quotations are hereby invited in sealed envelop from concerned persons for hiring of a vehicle on monthly basis alongwith driver, including scanned copies of the relevant documents of the concerned vehicle and all the necessary clearance certificates, for this Commercial Court as per the rates mentioned in the **G.O No. 3564-WT/3M-81/98 dated 24.11.2008** issued by the Finance Department, Govt. of West Bengal, in concurrence with **G/O 182-JD/L/16M-28/15 dated 02.07.2019** of the Judicial Dept., Govt. of West Bengal, within **27.09.2021** positively through the following email ID:

1. commercialcourtalipore@gmail.com
2. commercial.alipore@indiancourts.nic.in

Terms and Conditions

1. Hiring Charge per day shall be as per the abovementioned G.O.
2. Fuel Charge @ 1 litre for every 12 kms.
3. Mobil oil @ 5 litre for every 2500 kms. run.
4. The owner of the vehicle shall provide a driver having valid driving license for driving the vehicle.
5. The owner shall bear all costs of repairing of the said vehicle as and when required.
6. The owner shall keep the vehicle, hygienic and good condition.
7. **That if due to mechanical failure or any other reasons the owner is unable to place the vehicle at disposal on working day(s), he shall have to provide an alternative vehicle at his own cost for those working day(s). If the owner fails to make an alternative arrangement, then hiring charges for the day(s) will not be allowed.**
8. The owner shall maintain proper log book which must remain with the driver and should be signed everyday by the authorized Officer (s). Moreover, all documents relating to the vehicle hired shall be renewed and updated time to time.
9. The owner will have to install a small fire extinguisher and also fully equipped first aid box in the vehicle.
10. The hiring Charges of the vehicle are subject to rest fixed by the Transport Department, Government of West Bengal.

11. The vehicle will have to be kept within the office premises and the owner shall ensure that the driver should be present on all days, including the office hours and will have to be available as and when called for.

12. The owner shall be liable to pay penalty of Rs. 3,000/- per day in case of absence and if the owner fails to provide another vehicle of similar quality and is also liable to pay penalty of Rs.500/- per hour, for any delay or non-reporting of the car.

Failure to the comply with any of the conditions as mentioned above shall make this order liable to be cancelled and this contract can be terminated by this office without giving notice and also without assigning any reason but the owner cannot withdraw the vehicle without clear 30 days' notice in advance and in default all payments shall be withheld.

Sdf

Judge

Commercial Court at Alipore
For South 24 Parganas, Purba Medinipore,
Paschim Medinipore and Jhargram

No. 295 (3)/21

Dated 23.09.2021

Copy forwarded with a request to kindly publish this order in the concerned websites to:-

1. District Magistrate South 24 Parganas, Alipore,
2. District Judge, South 24 Parganas, Alipore,
3. Office copy.

Jankona

Judge

Commercial Court at Alipore
For South 24 Parganas, Purba Medinipore,
Paschim Medinipore and Jhargram

Judge

Commercial Court at Alipore